

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 258 of 2012

(Arising out of Order-in-Appeal No. 13/RAN/2012 dated 23.02.2012 passed by Commissioner of Central Excise & S. Tax, Ranchi.)

M/s Bharat Sanchar Nigam Ltd,

(O/o GMTD Ranchi, CTO Building, Shaheed Chowk, Ranchi-834001.

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Ranchi,

605. Mahabir Tower, Main Road, Ranchi-834001.

...Respondent

..

APPEARANCE :

Shri Arbind Modi, Chartered Accountant for the Appellant

Shri P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...77684/2023

DATE OF HEARING : 11.12.2023

DATE OF DECISION : 11.12.2023

PER BENCH :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(K. Anpazhakan)
Member (Technical)**

T.K.